

**MISCELLANEOUS APPLICATION D. NO. 39115 OF 2023**

WITH

**INTERLOCUTORY APPLICATION NO. 193255 OF 2023**

(Application for Recalling of order dt. 27.02.2023)

AND

**INTERLOCUTORY APPLICATION NO. 226585 OF 2023**

(Application for Condonation of delay in filing application for recalling of order dt. 27.02.2023)

IN

**WRIT PETITION (CIVIL) NO. 304 OF 2023**

(Under Article 32 of the Constitution of India)

Daudhraj Singh

....Petitioner

Versus

Union of India & Ors.

....Respondents

**OFFICE REPORT**

The Writ Petition (C) No. 304 of 2023 was listed before the Hon'ble Court on 27.02.2023, when the Hon'ble Court was, inter-alia, pleased to pass the following order:-

“xx xx xx xx xx xx

The petition is completely misconceived predicated on the general observations that the Hindu religion is in danger and seeks protection from the Court. The petitioner alleges to be a social activist.

It would squarely fit into the peg of a publicity interest petition and is accordingly dismissed.

Pending application, if any, stands disposed of.”

Now, Mr. Daudhraj Singh, Petitioner-in-person has on 21.09.2023 filed Miscellaneous Application (by way of Interlocutory application for recalling the order dated 27.02.2023) passed in the matter above-mentioned. He has also on 31.10.2023 filed application for condonation of delay which is barred by 216 days which is numbered as I. A. No. 226585/2023.

It is next submitted that the paper-books of the Writ Petition have been weeded out after due preservation and petitioner-in-person has now supplied the fresh paper-books of Writ Petition.

It is further submitted that Notice of Hearing for 10.11.2023 has been issued to Mr. Daudhraj Singh, Petitioner-in-person through e-mail on 07.11.2023.

The Unregistered Miscellaneous Application alongwith interlocutory applications in Writ Petition above mentioned is listed before the Hon'ble Court with this Office Report for directions.

Dated this the 08<sup>th</sup> day of November, 2023.

Sd/-  
Assistant Registrar